

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00647/2018**

**Dated Thursday the 7<sup>th</sup> day of June Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

Smt. Susila  
Old No. 109/New No. 12, IV Street  
Uzhaipalar Nagar  
Thandara, Avadi  
Chennai – 600 072. .. Applicant

**By Advocate M/s. Ratio Legis**

**Vs.**

1. Union of India, rep. by  
The General Manager  
Southern Railway  
Park Town, Chennai – 600 003.
2. The Senior Divisional Personnel Officer  
Chennai Division, Southern Railway  
NGO Annexe, Park Town  
Chennai 600 003. .. Respondents

**By Advocate Mr. P. Srinivasan**

**ORAL ORDER**

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard both sides. The applicant has filed this OA seeking the following relief:-

“To call for the records related to the service to late P.Balaji in the Railway service and the latest representations dated 10.07.2017 accompanied by necessary documents and 28.03.2018 and to direct the respondents to extend the benefit of family pension to the applicant effective from 04.11.1997 in terms of Rule 75 of the Pension Rules with admissible interest and to pass such other order/orders”

2. It is submitted that the applicant is a widowed daughter of one late P. Balaji a retired Gangmate who died on 27.09.1990 and as such the applicant's mother was granted family pension till her death on 03.11.1997. Thereafter, the applicant was entitled to family pension as a widowed daughter. Therefore, she submitted a representation on 28.03.2018 to the respondents with all the relevant documents as required by the respondents for authorisation of family pension. The representation is still pending with the respondents for consideration. Accordingly it is submitted that the applicant would be satisfied if the respondents are directed to consider the representation of the applicant for payment of family pension within a time limit to be specified.

3. Mr. P. Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the

substantive merits of the claim, I deem it appropriate to direct the respondents to consider Annexure A6 representation of the applicant for family pension and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(R.Ramanujam)  
Member(A)  
07.06.2018

AS